

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
CIRCUIT COURT SITTING AT BILASPUR

Contempt Petition No. 3 of 2006 in OA  
No. 480 of 2005

Bilaspur, this the 31st day of August, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Mr. A.K. Gaur, Judicial Member

T.A. Rajakrishnan  
Income Tax Officer,  
Raipur (CG).

... Petitioner

(By Advocate - Shri Ranvir Singh Marhas)

V e r s u s

K.M. Chandrashekhar,  
Secretary, Ministry of  
Finance, North Block,  
New Delhi - 110 001.

... Respondent

(By Advocate - Shri Bhishma Kinger)


O R D E R (Oral)

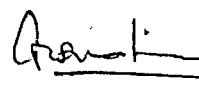
By A.K. Gaur, Judicial Member -

The validity of the order passed by the Tribunal dated 19.5.2005 in OA No. 480 of 2005 has been challenged before the Hon'ble High Court of M.P. in Writ Petition No. 7057/2006(S). The Hon'ble High Court vide its order dated 14.7.2006 has accepted the prayer for extension of time till the end of August, 2006 subject to payment of Rs. 1,000/- as cost.

2. We have carefully considered the order passed by the Hon'ble High Court and in our view, no wilful disobedience of the order and direction of this Tribunal is apparent from the record.

3. In view of the above observation the contempt petition is dismissed. Notices issued are discharged.

  
(A.K. Gaur)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman